

IN THE INCOME TAX APPELLATE TRIBUNAL
PUNE "A" BENCH : PUNE
[THROUGH VIRTUAL HEARING]

BEFORE SHRI SATBEER SINGH GODARA, JUDICIAL MEMBER
AND
SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER

I.T.A.No.289/PUN./2024
Assessment Year 2017-2018

MS Diamond Enterprises, Plot No.A-9, MIDC, PARBANI – 431 401 Maharashtra. PAN AALFM2810P	vs.	The Assessing Officer, National Faceless Assessment Centre, Delhi.
(Appellant)		(Respondent)

For Assessee :	Shri Rajendra Agiwal
For Revenue :	Shri Ramnath P Murkude

Date of Hearing :	15.05.2024
Date of Pronouncement :	15.05.2024

ORDER

PER SATBEER SINGH GODARA, J.M. :

This assessee's appeal for assessment year 2017-18, arises against the National Faceless Appeal Centre [in short the "NFAC"] Delhi's Din and Order No.ITBA/NFAC/S/250/2023-24/1058353752(1), dated 30.11.2023, in proceedings u/s.270A of the Income Tax Act, 1961 (in short "the Act").

Heard both the parties. Case file perused.

2. It emerges at the outset during the course of hearing that the learned counsel representing the assessee vide letter dated 15.05.2024 seeks permission of the tribunal for withdrawal of it's appeal reading as under :



Rajendra Agiwal
Chartered Accountant

Date: 15.05.2024

To,
 The Hon'ble Bench
 Income Tax Appellate Tribunal, "A" Bench,
 2nd Floor, Maharashtra Jeevan Pradhikaran,
 Near Saint Mary's School,
 463, Stavely Road,
 Pune – 411001

Subject: Request for withdrawal of appeal
Reference: Appellant: M/s Diamond Enterprises
ITA No. 289/PUN/2024 – AY 2017-18 (Sr. No. 11 as per cause list)
Hearing fixed on 15.05.2024 before "A" Bench

Respected Sir/Madam,

The above referred appeal is fixed before Hon'ble bench on 15.05.2024.

We have been instructed by the client to withdraw this appeal. Due to technical glitch and in the process of to remove the defect, the appellant has uploaded two appeals pertaining to same order of Ld. CIT(A).

ITA No. 235/PUN/2024 was filed on 10.02.2024 and had come of hearing before the Hon'ble "A" Bench on 10.05.2024. The matter is heard and restored to Ld. CIT(A) as per the hearing in the court. The order is awaited.

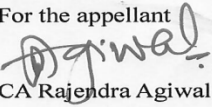
ITA No. 289/PUN/2024 was filed on 14.02.2024. As per the information given by the client this is duplicate appeal of ITA No. 235/PUN/2024.

Screenshots of data appearing on e-portal of Hon'ble ITAT are enclosed.

In view of the above we request to your honour to allow the appellant to withdraw the appeal.

Regret for inconvenience caused to your honour.

Thanking you,

For the appellant

 CA Rajendra Agiwal
 Authorised representative

CC: DR of "A" Bench

3. Learned DR has no objection.
4. We, therefore, dismiss the appeal of the assessee as withdrawn in above terms.

Order pronounced in the open Court on 15.05.2024.

Sd/-
 [INTURI RAMA RAO]
 ACCOUNTANT MEMBER
 Pune, Dated 15th May, 2024
 VBP/-

Sd/-
 [SATBEER SINGH GODARA]
 JUDICIAL MEMBER

Copy to

1.	The applicant
2.	The respondent
3.	The Pr. CIT, Pune concerned
4.	D.R. ITAT, "A" Bench, Pune.
5.	Guard File.

//By Order//

//True Copy //

Sr. Private Secretary, ITAT, Pune Benches,
Pune.